

HIGH COURT FOR THE STATE OF TELANGANA

Roc No. 394/SO/2020


Dt.15.05.2020

NOTIFICATION

As directed, it is informed to all the concerned, that the modified guidelines in ROC No.394/SO/2020 dated 09/05/2020 for online filing and hearing through Video Conference during the Covid-19 Pandemic lockdown period are restored intoto, and the notification dated 14/05/2020 (including dated 11/05/2020), for hearing only extreme urgent matters, is recalled with immediate effect. Consequently the Advocates/Parties-in-person may file all cases, instead of only extreme urgent matters, along with the relevant documents including the proof of payment of Court fee duly scanned in PDF format through the following e-mail ids:

- (i) For filing writ petitions : nf.writwing-tshc@aij.gov.in
- (ii) For filing Criminal matters : nf.criminalwing-tshc@aij.gov.in
- (iii) For filing civil matters : nf.civilwing-tshc@aij.gov.in

All such matters after Scrutiny, along with pending Admission, Interlocutory and Final Hearing matters, as directed by the respective Hon'ble Judges as per the Roster will be posted before the Hon'ble Courts, for hearing through Video Conference on all working days.


REGISTRAR GENERAL
15.05.2020